Supplementary Cause List-1 Sr. No. 2

HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Video Conference)

EMG-WP(C) No. 13/2020, EMG-CM No. 24/2020 & EMG-CM No. 25/2020.

Swati Mehta and another

.....Appellant/Petitioner (s)

Through: - Mr. Qamar Qureshi, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and others

....Respondent(s)

Through:-Mr. Raman Sharma, AAG for respondent Nos. 1 to 6. (on Voice Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

EMG-CM No. 24/2020

The instant application has been filed by the petitioners seeking extension of time for filing of affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioners shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, disposed of.

EMG-WP(C) No. 13/2020, EMG-CM No. 25/2020

Notice in the main petition as well as in connected application seeking interim relief.

EMG-WP(C) No. 13/2020

Mr. Raman Sharma, learned AAG accepts notice on behalf of respondent Nos. 1 to 6. Objections in the main petition as also in connected application be filed by or before the next date of hearing.

Let a notice be issued to respondent Nos. 7 to 9. For that summons be prepared by the Registry of this Court for service of respondent Nos. 7 to 9 and the scanned copy of the same be sent to Mr. Raman Sharma, learned AAG for its onward transmission to the respondent No. 6, i.e, SHO, Police Station, Bhaderwah.

List again on 20.05.2020.

Registry to send a copy of this order to Mr. Raman Sharma, learned AAG through e-mail.

(RAJNESH OSWAL) JUDGE

Jammu 06.05.2020 (Muneesh)